

Listed on : 31.10.2013

Court No.4

Item No. 58

Section XI-A  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) No. 29163 OF 2012 WITH PRAYER FOR INTERIM RELIEF.

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing the SLP)

ICICI Lombard General Insu. Co. Ltd.

....Petitioner

Versus

Sumathikutty & Ors.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 14th September, 2012, when the Court was pleased to pass the following Order:

ÒIssue notice on application for condonation of delay as well as on special leave petition. Fifty percent of the amount may be deposited by the petitioner before the Tribunal and the claimants may be at liberty to withdraw the same. Payment of the balance amount of the Insurane Company shall remain stayed.Ó

It is submitted for the information of the Hon'ble Court that in pursuance of the order quoted above, show cause notice was issued to all the three Respondents through Registered A.D. post. A.D. card duly signed has been received from Respondent No. 3 but no one has entered appearance on his behalf so far. Neither A.D. Card nor unserved cover, containing show cause notice, have been received from Respondent Nos. 1 & 2.

Service of show cause notice is not complete on Respondent Nos. 1 & 2.

The matter alongwith application above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 25th day of October, 2013.

Sd/-

ASSISTANT REGISTRAR